

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Srinagar, the 5th October, 2020

SO-305 Whereas, on 10-4-2020 Police Jammu received reliable information that accused namely Muzaffar Beigh S/O Assadullah Beigh R/O Dudhpor Handwara with the connivance of ISI was collecting the Hawala money for providing logistic support to Jaish-e-Mohammad terrorist organization for subversive activities; and

2. Whereas, a Case FIR No. 63/2020 U/S 13,17,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station R.S Pura and investigation was set into motion; and

3. Whereas, during investigation the accused Muzaffar Beigh was arrested and during his personal search Police seized his mobile phone in which a video clip was found sent by Pak National Abdul Rehman (who is lodged at Central Jail Kot Balwal and made whatsapp account on Pakistani mobile number by using the OTP given by Pakistani terrorist); and

4. Whereas, during the investigation the accused confessed that on the directions of the handlers of the banned organization JeM namely Ahsan Fayaz S/O Fayaz Ahmad R/O Old Town Baramulla,

he was going to hand over some Hawala money of Rs 20,000/- to one Pak terrorist namely, Abdul Rehman S/O Mohd Sadiq R/O Panjal Dara Abbaspur Poonchee, Baramulla, POK lodged in Central Jail Kot Balwal, Jammu; and

5. Whereas, the accused further confessed that his brother-in-law namely Farhan Fayaz Lailu S/O Fayaz Ahmad Lailu R/O Old Town Baramulla was also working as OGW for the JeM outfit and was providing logistic support to the JeM outfit; and

6. Whereas, during investigation two mobile phones with some SIM cards were recovered from the Pakistani terrorist namely Abdul Rehman and Farhan Fayaz Lailu R/O Old Town Baramulla from the Kot Bilwal Jail, Jammu and during analysis of SIM cards recorded both the accused were found to be in contact with accused Muzaffar Beigh; and

7. Whereas, during the investigation the statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

8. Whereas, the custody of Pakistani origin terrorist namely Abdul Rehman was changed and was formally arrested in the instant case and he during questioning confessed that he had crossed the border in year 2015 and remained active with banned terrorist organization JeM and thereafter was living in the house of accused Muzaffar Beigh; and

9. Whereas, during further investigation Abdul Rehman terrorist from Pakistan confessed that later on the accused Muzaffar Beigh took him to his In-laws house and on his motivation he (Muzaffar Beigh) alongwith his two brother- in-laws namely Farhan Fayaz and Ahsan Fayaz joined the JeM outfit and accused Farhan Fayaz provided him a mobile phone with two SIM cards to carry out unlawful activities in the jail; and

10. Whereas, during investigation both the SIM cards were found in the name of Farooq Ahmad Shah S/O Mehraj-Ud-Din R/O Jalal Shib Baramulla and Owais Farooq Waza S/O Farooq Waza R/O Jamia Masjid Baramulla (OGWs of JeM outfit); and

11. Whereas, during investigation the accused Farhan Fayaz Lailu (OGW) was arrested in the case and he confessed that he purchased two mobile phones in the Jail from one Gh. Hassan R/O Dedhpath Kishtwar and handed over one SIM card to Abdul Rehman. He also disclosed that Owais Farooq Waza arranged a SIM card for him to carry out subversive activities inside the Jail; and

12. Whereas, during further investigation the accused Gh. Hassan was arrested in the case and during questioning he disclosed that he had provided mobile phones to accused Farhan Fayaz Lailu but he was not knowing about his links with the JeM outfit; and

13. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below

mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Mohd Muzaffar Beigh S/O Assadullah Beigh R/O Dudhpora Handwara.	13,17,39 ULA (P) Act
2	Ab. Rehman S/O Mohd Sadiq R/O Panjal Dara Poonch Rawalkot, POK.	
3	Farhan Fayaz Lailu S/O Fayaz Ahmad Lailu R/O Old Town Baramulla.	
4	Owais Farooq S/O Farooq Ahmad R/O Old Town Baramulla.	
5	Ahsan Fayaz S/O Fayaz Ahmad Lailu R/O Old Town Baramulla.	

14. Whereas, two accused persons namely Owais Farooq Waza S/O Farooq Ahmad and Ahsan Fayaz Lailu S/O Fayaz Ahmad Lailu R's/O Old Town Baramulla have been absconding and proceedings U/S 299 Cr.PC have been initiated against them; and

15. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

16. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,17,39 ULA (P) Act, in the case FIR No. 63/2020 of Police Station R.S Pura, Jammu.

By order of the Government of Jammu & Kashmir.

Sd/-

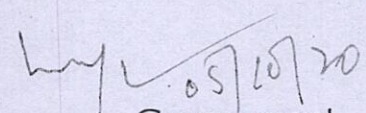
Principal Secretary to Government
Home Department.

No:-Home/Pros/138/S/2020

Dated:-05-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.